

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSMW (CRL.) NO(S). 4/2021

## IN RE POLICY STRATEGY FOR GRANT OF BAIL

(IA No. 203408/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 28005/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 132106/2022 - EXEMPTION FROM FILING O.T., IA No. 164210/2024 - EXEMPTION FROM FILING O.T., IA No. 203407/2022 - INTERVENTION APPLICATION AND IA No. 27999/2024 - INTERVENTION/IMPLEADMENT

## WITH

SLP(Crl) No. 529/2021 (II-C)

MR. GAURAV AGRAWAL, ADVOCATE FOR NATIONAL LEGAL SERVICES AUTHORITY, MS. RASHMI NANDAKUMAR, ADVOCATE FOR NALSA, MR. DEVANSH A. MOHTA, ADVOCATE (A.C.), MR. ABHIMANYU TEWARI, ADVOCATE FOR STATE OF ARUNACHAL PRADESH, MR. YOGESH KANNA, ADVOCATE FOR STATE OF TAMIL NADU, MR. CHANCHAL K. GANGULI, Advocate for STATE OF WEST BENGAL, MR. SAMIR ALI KHAN, Advocate for State of Bihar, MR. MILIND KUMAR, ADVOCATE FOR STATE OF RAJASTHAN, MAHFOOZ A NAZKI FOR STATE OF ANDHRA PRADESH, MR. SACHIN PATIL FOR STATE OF MAHARASHTRA, MR. D.L CHIDANANDA FOR STATE OF KARNATAKA, MR. PRADEEP MISRA, ADVOCATE FOR STATE OF UP, MR. M.K MARORIA FOR ANDAMAN AND NICOBAR ISLANDS, MR. HARSHAD V HAMEED FOR STATE OF KERALA, MR. SHO VAN MISHRA, ADVOCATE FOR STATE OF ODISHA, DR. MONIKA GUSAIN, ADVOCATE FOR STATE OF HARYANA AND MR. ABHINAV MUKERJI, ADVOCATE FOR STATE OF HIMACHAL PRADESH, Mr. Aaditya Aniruddha Pande, Advocate for State of Maharashtra, Mr. Pukhrambam Ramesh Kumar, Advocate for State of Manipur, Ms. Swati Ghildiyal, Advocate for State of Gujarat, Mr. Shuvodeep Roy, Advocate for State of Assam, Mr. Pashupatinath Razdan, Advocate for State of MP., Ms. K. ENATOLI SEMA, ADVOCATE FOR STATE OF NAGALAND, Mr. Shirin Khajuria, Advocate for State of Goa, Mr. Sameer Abhyankar, Advocate for the State of Sikkim, Ms. Vishakha, Advocate for High Court of Gujarat and Mr. Bhavana Duhon, Advocate for State of Goa, Ms. Rooh-e-Hina Dua, Advocate for State of Punjab, Ms. Devina Sehgal, Advocate for State of Telangana

(IA No. 125258/2024 - ANTICIPATORY BAIL, IA No. 125257/2024 - CLARIFICATION/DIRECTION, IA No. 21807/2024 - EXEMPTION FROM FILING O.T., IA No. 119551/2024 - INTERVENTION/IMPLEADMENT, IA No. 279441/2024 - INTERVENTION/IMPLEADMENT, IA No. 173609/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 21806/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 07-02-2025 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE UJJAL BHUYAN

By Courts Motion

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UPON hearing the counsel the Court made the following  
O R D E R

SLP (CRL.) NO.529/2021

Heard Shri Devansh A. Mohta, learned counsel appointed as Amicus Curiae. Perused the Note for hearing dated 19<sup>th</sup> November, 2024 submitted by him. We request him to ensure that the soft copies of the Note are forwarded to the learned counsel representing the State Governments. We find that the directions sought in the said Note deserve to be issued. We, therefore, direct the State Governments to take steps for implementation of the directions which are sought in this Note. The State Governments shall endeavour to comply with these directions at the earliest. We direct the State Governments to submit a report about the manner in which they propose to implement the directions sought in the said Note within a period of one month from today. The reports/affidavits of the State Governments on this aspect shall be served upon Shri Devansh A. Mohta, learned Amicus Curiae.

As regards direction contained in paragraph 11(i), we direct the Registrar (Judicial) of this Court to consider the said direction sought and to submit a report to this Court in what manner the said direction can be implemented. The Registrar (Judicial) of this Court will also look into the suggestions/directions incorporated in paragraphs 14 and 15 of the

Note. The report shall be filed within a period of three weeks from today.

We will consider of issuing further directions to the High Courts and the Trial Courts on the next date.

After receiving the reports/affidavits, Shri Devansh A. Mohta, learned Amicus Curiae, will compile the same. Thereafter, we will consider of issuing further directions to the States as well as the Registry of this Court.

For further hearing on this aspect, the Petition shall be listed on 24<sup>th</sup> March, 2025 at the end of the cause list.

(ASHISH KONDLE)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)